

BAHADUR): (a) The management of Jayanti Shipping Company was taken over by the Government of India and entrusted to the Shipping Corporation of India with effect from 10th June 1966. The shares of Jayanti Shipping Company were acquired and it became a subsidiary of the Shipping Corporation of India with effect from 17th October 1971. Government have since decided to amalgamate the Company with the Shipping Corporation of India.

(b) Does not arise.

(c) Jayanti Shipping Company's tonnage consists of 16 ships of a total GRT of 2.95 lakhs. The audit of accounts of the Company since April 1967 is in progress.

SHRI PRABODH CHANDRA: May I know from the Government if they have taken any steps to realise dues from Mr. Dharam Teja for the money embezzled by him?

SHRI RAJ BAHADUR: That has been fully taken into account while acquiring the shares.

SHRI PRABODH CHANDRA: My question was whether they have been able to realise any money out of the shares held by Shri Teja?

SHRI RAJ BAHADUR: Dr. Dharam Teja did hold certain shares on the basis of which he was owning the company and managing the company also. When the Government acquired those shares, their value had been adjusted properly and suitably.

SHRI PRABODH CHANDRA: Is it a fact that during the proceedings of the case, quite a number of shares of the value of many lakhs of rupees were transferred by Shri Dharam Teja and his wife in the names of certain other persons?

SHRI RAJ BAHADUR: That is not known to me. So far as the account books of the company are concerned, they were showing the ownership of the various share holdings.

SHRI PRABODH CHANDRA: When the Government started proceeding for the realisation of the dues to the government, during the interval, Shri Dharam Teja and his wife were allowed to transfer shares to the tune of many lakhs of rupees to other persons.

SHRI RAJ BAHADUR: The company was acquired on the 10th June 1966. On that day the ownership of various shareholders was shown in the account books of the company. There could not have been any transfer of shares of this type after that date.

SHRI S. R. DAMANI: What is the percentage of shares of the Jayanti Shipping Company held by the Shipping Corporation of India and what is their paid-up value?

SHRI RAJ BAHADUR: I would not be able to give their paid-up value. Except 100 shares, all the remaining are held by the Shipping Corporation. Even those 100 shares are held by various bodies in the government.

Mysore Government's request for building shipyard at Mangalore or Karwar

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*900. SHRI PAMPAN GOWDA:
SHRI C. K. JAFFER
SHARIEF:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Mysore Government had approached the Union Government regarding the imperative need for building shipyard either at Mangalore or at Karwar; and

(b) if so, the reaction of Central Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM BHETA): (a) and (b). No such request has been received from the Government of Mysore. We have, however, received a proposal from one of the Members of Par-

liament for establishment of a Ship-yard at Karwar. This proposal along with the proposals received from other quarters will be examined for formulation of the Fifth Plan.

SHRI PAMPAN GOWDA: What is the present ship-building capacity in the country? Does it meet the requirements of the country?

SHRI OM MEHTA: The hon. Member is correct in saying that it does not meet the requirements of the country. At the end of the Fourth Plan there is a shortage of 3.15 lakhs GRT in the ship building capacity

SHRI PAMPAN GOWDA: The hon. Minister stated that the proposal has come from a member of Parliament and not from the State Government. Will it be treated on par with a request from the State Government?

SHRI OM MEHTA: Yes, we shall examine this proposal along with other proposals.

Uniformity in standard of education at University and Secondary stage

*391. **DR. H. P. SHARMA:** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether wide disparities continue to exist in the standard of education at University and Secondary stages in different States and Universities; and

(b) if so, the names of the Commissions which have so far gone into the question of bringing about uniformity in standard of education in the country and what steps have so far been taken in the light of recommendations of each of these Commissions?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) and (b). A statement is laid on the Table of the House.

Statement

(a) and (b): In a vast country like India, a uniformity of educational standards should not be interpreted to mean 'identity' of standards. It should rather be taken to imply broad 'comparability'.

Our efforts in this field have therefore to be based on two major principles: (1) we should lay down minimum standards below which educational institutions may not be permitted to fall (these minima themselves would be rising from time to time to keep up with the explosion of knowledge now taking place in the world); and (2) all educational institutions should be encouraged and assisted to improve their standards continuously.

The Education Commission made some important recommendations on this subject and several important proposals in this direction were recommended in the 36th meeting of the Central Advisory Board of Education held in New Delhi on 18/19th September, 1972.

The following steps have been or are proposed to be taken in this regard:

(1) It is proposed to adopt a uniform pattern of school and college classes (10x2x3) for all parts of the country.

(2) Model curricula are being prepared for school classes I-XII. These will be made available to the State Governments for reform of their own curricula. They are being requested to ensure that, as far as possible, the curricula in important core subjects at least are broadly comparable and that the standards attained at important terminal points i. e. class X and Class XII are also broadly comparable.

(3) The University Grants Commission has appointed several Review Committees in different disciplines. They have made recommendations for upgrading and improving curricula.

(4) The Central Advisory Board of Education has also recommended a